

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3285

ANSWERED ON:23.08.2011

MISSING FOREIGNERS

Bais Shri Ramesh; Hussain Shri Syed Shahnawaz; Pandurang Shri Munde Gopinathrao; Roy Shri Nripendra Nath; Singh Alias Pappu
Singh Shri Uday

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of Pakistani and Bangladeshi nationals who have been granted visa during the last three years and the current year;
- (b) the number of Pakistani and Bangladeshi nationals who have returned to their country during the said period;
- (c) whether a large number of said foreigners have gone missing after expiring of their visa period; and
- (d) if so, the details thereof and the action taken by the Government to deport them in the interest of national security?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Details of visas issued to Pakistani nationals and Bangladeshi nationals by the Indian Missions /Posts in Pakistan and Bangladesh during the last three years and the current year are given below:

Year	Number of visas issued to Pakistani nationals by the Indian Mission in Pakistan	Number of visas issued to Bangladeshi nationals by the Indian Mission in Bangladesh
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2008	95,110	5,19,695
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2009	51,944	4,47,105
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2010	48,680	4,32,494
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2011	26,112 (till 17th August)	2,76,617 (till July)
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(b): Details of departure of Pakistani and Bangladeshi nationals during 2008, 2009 and 2010, as per information available, are given below:-

Year	Pakistani nationals	Bangladeshi nationals
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2008	89,552	5,21,718
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2009 49,189 4,42,314

2010 50,402 4,00,647

Data is year specific.

(c) & (d): As per information available, 1283 Pakistani nationals remain untraced/missing as on 30th June, 2011. Intelligence agencies and State Police regularly make efforts to locate the missing Pakistani nationals and arrange to send them back to Pakistan once they are located. Besides, a number of Pakistani and Bangladeshi nationals, who have entered India on valid travel documents, have been found to be overstaying. As per information available, 7,691 Pakistani nationals and 32,644 Bangladeshi nationals were found to be overstaying as on 31st December, 2009. Central Government is vested with powers to deport a foreign national under Section 3(2)(c) of the Foreigners Act 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/ Union Territory Administrations. Detection and deportation of such illegal immigrants, including Pakistani and Bangladeshi nationals, is a continuous process.